

**Issue of licences for ration shops and kerosene depots**

1959. SHRI GOVINDA CHANDRA MUNDA: Will the PRIME MINISTER be pleased to state:

(a) the number of applications pending with department of Food and Supplies, Delhi Administration for issuing licences for ration shops and kerosene depots Zone-Wise;

(b) the names and addresses of these applicants;

(c) whether the Government propose to dispose of the pending applications within a time-frame; and

(d) if so, by when and if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF CIVIL SUPPLIES AND PUBLIC DISTRIBUTION (SHRI KAMALUDDIN AHMED): (a) The number of applications pending consideration, with Delhi Administration for issue of licences for ration shops and kerosene depots, zone-wise, is as under:

	<i>Fair Price shops</i>	<i>Kerosene depots</i>
East Central Zone	60	77
South West Zone	68	33
North Rural Zone	Nil	22

(b) Maintenance of names and addresses is done by Delhi Administration.

(c) and (d) Delhi Administration has reported that while every effort is made to fill a vacancy within 90 days from the date it is notified, delay takes place, at times, on account of complaints and counter complaints of the bonafides of the applicants, which necessitates detailed field investigations.

**Industrial units in Delhi**

1960. SHRI KALKA DASS: Will the PRIME MINISTER be pleased to state:

(a) the number of industrial units in the Union Territory of Delhi;

(b) the total number of workers working at present in these units; and

(c) the number of industrial units which are complying with the Labour Laws?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (PROF. P. J. KURIAN): (a) According to Delhi Administration the estimated number of industrial units in Delhi was 81,000 as on 31-3-90.

(b) The number of workers working in the Industrial Units was 7.29 lacs (approx.) as on 31-3-90.

(c) The number of Industrial Units registered under Factories Act 1948 was 5647 as on 31-12-90. All the Industrial Units who are registered under Factories Act are complying with the labour laws.

**Cyclone Warning Centre at Bhubaneswar**

[English]

1961. DR. KARTIKESWAR PATRA: Will the PRIME MINISTER be pleased to state:

(a) the action taken/proposed to be taken to modernise the infrastructure of the service facilities of the Cyclone Warning Centre at Bhubaneswar;

(b) whether the Government are contemplating to set-up a Cyclone Warning Directorate in Orissa for the Eastern Region particularly in view of it being the most Cyclone Prone State of the Country; and

(c) if not, the reasons therefor?

THE MINISTER OF STATE IN THE MINISTRY OF PERSONNEL, PUBLIC GRIEVANCES AND PENSIONS (SHRIMATI MARGARET ALVA): (a) The Cyclone Warning Centre, Bhubaneswar has the required facilities for providing cyclone warnings. These include radar and satellite reception facilities and adequate telecommunication links. In an effort to continuously update and modernise the Cyclone Warning Service facilities in Orissa, the Cyclone Detection Radar at Paradip has been replaced by a new high power cyclone detection radar.

(b) A Cyclone Warning Centre under the charge of a Director is already functioning at Bhubaneswar in Orissa since 1973.

(c) Does not arise.

#### **Appointment of Salt Commissioner, Gujarat**

1962. SHRI HARIN PATHAK: Will the PRIME MINISTER be pleased to state:

(a) whether there is a proposal for appointment of additional Salt Commissioner in Gujarat State;

(b) whether there was a persistent demand from the Government of Gujarat to appoint an additional Salt Commissioner; and

(c) if so, the reason for delay and the time by which additional Salt Commissioner is likely to be appointed?

THE MINISTER OF STATE IN THE MINISTRY OF INDUSTRY (PROF. P. J. KURIEN): (a) to (c) A proposal for upgradation of the post of Deputy Salt Commissioner, Gujarat, to that of Additional Salt Commissioner was received from the State Government. The same could not be agreed as the existing set up is considered adequate to look after the needs of salt industry in Gujarat region.

#### **Import of Palmolein**

1963. SHRI R. JEEVARATHINAM: Will the PRIME MINISTER be pleased to state:

(a) whether the Government have taken a policy decision not to import palmolein oil with a view to conserve foreign exchange, if so, the details thereof;

(b) whether any State Government have come forward with a request for importing the palmolein; and

(c) if so, the reaction of the Government thereto?

THE MINISTER OF STATE IN THE MINISTRY OF CIVIL SUPPLIES AND PUBLIC DISTRIBUTION (SHRI KAMALUDDIN AHMED): (a) No, Sir.

(b) Yes, Sir.

(c) Edible Oil has been kept in the canalised list even after the recent changes in the import policy, therefore, Government will import edible oils at appropriate time.

#### **Permission to Private Traders to Import Palmolein**

1964. SHRI RAM NAIK: Will the PRIME MINISTER be pleased to state:

(a) whether the Government of Maharashtra have made a suggestion that the private traders be allowed to import palmolein; and

(b) if so, the reaction of the Government thereto?

THE MINISTER OF STATE IN THE MINISTRY OF CIVIL SUPPLIES AND PUBLIC DISTRIBUTION (SHRI KAMALLUDDIN AHMED): (a) Yes, Sir.

(b) The proposal was not found viable and the Government of Maharashtra was intimated accordingly.

#### **Pending Projects of Andhra Pradesh**

1965. SHRI B. N. REDDY: Will the Minister of PLANNING AND PROGRAMME IMPLEMENTATION be pleased to state:

(a) the details of the projects of Andhra Pradesh pending with the Planning Commission for its approval; and

(b) the time by which these projects are likely to be given approval?

THE MINISTER OF STATE OF THE MINISTRY OF PLANNING AND PROGRAMME IMPLEMENTATION (SHRI H. R. BHARDWAJ): (a) There are no projects of Andhra Pradesh pending with the Planning Commission for their approval.

(b) Does not arise.